DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI P.. NAMGYAL): (a) to (e) A request has recently been made for replacement for a Director level. officer on expiry of nis. normal teniae in Octobcu 1989. A similar request has also been made for replacement of a Depiity Secretary level officer on expir.y of his tenure. Tueso requests were made in the month of June, 1989. While a complaint was received in respect of one of these officers, it was not pursued further as the complaint was of a general and private nature and it was felt that no useful purposs would be served in following up the complaint keeping the allegations in view. •

Sick Units owned/managed by big industrial houses

2390. DR. YELAMANCHILI SIVAJI: Will the Minister of IN-DUSTRY be pleased to state:

- (a) what is the number of sick industrial units which are owned/managed by big industrial houses along with the details of such units of each industrial house; and
- (b) what is the amount of the public financial institutions locked up in these units?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b) Information is being collected and will be laid on the Table of the House.

Action against M/s. Habitat Pvt. Ltd., New Delhi

2391. SHRI DHULESHWAR THE MINISTRY OF INDUSTING MEENA: Will the Minister of IN- (SHRI M. ARUNACHALAM) DUSTRY be pleased to state: (a) No, Sir.

(a) whether Government are j aware that M/s. Habitat Private Limi-

- ted, 114 Skylark Building, Nehru Place, New Delhi has collected a huge amount from the public on the pretext of providing farm houses in and around Delhi without having any land in its possession;
- (b) if so, what are the details in tin's regard and whether the above company has money so collected from the public in its books; and
- (c) what action Government propose to take against the company *I*

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM):
(a) to (c) The MRTP Commission has ordered investigation in the matter.

The Commission being a quasijudicial body, is empowered to take appropriate action under the provisions of the MRTP Act, 1969.

Delicensing of certain products of photographic industry

2392. SHRI SUBRAMANIAN

j | SWAMY : Wil! the Minister of INi DUSTRY bs pleased to state:

- (a) whether Government have decided to delicense the confectioning and slitting of photographic products industry; and
- (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) No, Sir.

(b) In view of (a) above, question does not arise.